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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

% ***Date of Decision: 09<sup>th</sup> March, 2026***

+ CRL.M.C. 1663/2026

DHEERAJ BAKSHI AND ANR .....Petitioner

Through: Mr. Mandeep Bansal, Advocate along  
with petitioners-in-person

versus

THE STATE GOVT. OF NCT OF DELHI AND ANR.

.....Respondent

Through: Mr. Raj Kumar, APP for State/R-1  
Mr. Ankit Sharma, Advocate for R-2  
along with R-2 in person  
SI Raj Pal, PS Rani Bagh

**CORAM:**

**HON'BLE MR. JUSTICE MANOJ JAIN**

**J U D G M E N T (oral)**

1. Petitioners herein seek quashing of FIR No. 318/2016 dated 05.09.2016, registered at police station Rani Bagh for commission of offences under Sections 498A/406/34 IPC, along with all consequential proceedings arising therefrom, on the basis of compromise arrived at between the parties.
2. The marriage between complainant (respondent No.2 herein) and petitioner No.1 was solemnized on 29.01.2012, as per Hindu rites and ceremonies. Parties were blessed with a baby girl on 12.08.2013.
3. However, due to certain temperamental differences, the parties could not live together and started living separately.
4. On account of such matrimonial discord, a complaint was lodged by respondent No.2, which resulted into registration of the abovesaid FIR.
5. Charge-sheet has already been filed.



6. The parties were, however, able to resolve their all disputes when the matter was referred to *Counseling Cell Family Courts, North-West District, Rohini Courts, Delhi.*

7. Parties are present in Court and the Court has interacted with them.

8. The Investigating Officer (I.O.) is present and duly identifies respondent no. 2.

9. Upon a query, respondent No.2 has reiterated the terms and conditions of the settlement and submits that in view of such voluntary settlement, she is no longer interested in pursuing with instant FIR.

10. As per terms of settlement, respondent No.2 has agreed to accept a total sum of Rs. 9 lacs towards full and final settlement of all her claims *in lieu of* alimony, *istridhan*, maintenance for self (past, present and future). Respondent No.2 submits that a sum of Rs. 6.50 lacs has already been received and the balance amount of Rs. 2.50 lacs has been brought by way of demand draft bearing no. 503021 dated 21.01.2026 drawn on ICICI Bank.

11. As per the terms of settlement, the custody rights would be with petitioner no. 1 and respondent no. 2 shall have visitation rights once in a month. Learned counsel for petitioners, on instructions, however, submits that if mutually agreeable, number of visitation can always be further increased.

12. In view of the settlement arrived at between the parties, continuing with criminal proceedings would serve no useful purpose, especially, when dispute does not involve any public interest and is, primarily, private in nature. In any case, even the complainant does not wish to press any charges against the petitioners.

13. Accordingly, exercising inherent powers vested in this Court under



Section 528 of the BNSS, it is deemed appropriate to quash the instant FIR.

14. Consequently, to secure the ends of justice, FIR No. 318/2016 dated 05.09.2016, registered at police station Rani Bagh for commission of offences under Sections 498A/406/34 IPC, along with all consequential proceedings arising therefrom,, is hereby, quashed subject to cost of Rs. 25,000/- to be deposited in the saving Account No. 0613000100079946 IFSC-PUNB0061300, Punjab National Bank, Gokhle Market Branch, Delhi of Civil & Sessions Court Stenographers Association, Delhi within four weeks from today. Proof of deposit of cost and original affidavits of the parties be submitted before the learned Trial Court within further two weeks.

15. The petition stands disposed of in aforesaid terms.

**(MANOJ JAIN)**  
**JUDGE**

**MARCH 9, 2026/dr/pb**